

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
IN  
ORIGINAL APPLICATION NO. 182/2024/EZ

IN THE MATTER OF:

HAWA

.....Applicant(s)

Versus

State of Arunachal Pradesh

.....Respondent(s)

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit on behalf of Deputy Commissioner, West Kameng Dist., GoAP,	1-3
2.	Letter dated 24/11/2025 <i>Annexure-1</i>	4-5

*Date - 12/11/25*  
*Place - Imphal*

Filed by

*Ashok Prasad*

Ashok Prasad, Advocate  
Counsel for The State of A.P.

*9883069303*



SL. NO. 24 DT. 18.11.2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

IN  
~~ORIGINAL APPLICATION NO. 182/2024/EZ~~

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IN THE MATTER OF:

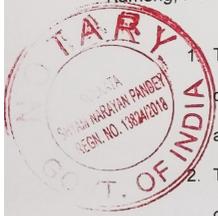
HAWA .....Applicant(s)

Versus

State of Arunachal Pradesh .....Respondent(s)

**Affidavit on behalf of Deputy Commissioner, West Kameng District, for the compliance of order dated 11.11.2025 by Hon'ble NGT/EZ, Kolkata.**

I, **Shri Jotin Lingi**, aged about 47 years, by working as Assistant Mineral Development Officer(AMDO) in the office of the **Deputy Commissioner, Bomdila, District West Kameng**, Govt. Of Arunachal Pradesh, Ministry of District Administration, West Kameng, PIN- 790001, do hereby solemnly affirm and declare as under: -



1. That I, am duly authorised and competent to swear this affidavit on behalf of Deputy Commissioner, West Kameng, (R-4), Arunachal Pradesh, in the above matter.
2. That I have read and understood the order passed by the Hon'ble NGT dated 11.11.2025 and filing this affidavit in compliance of direction passed by the Hon'ble Tribunal.
3. That the Deponent is fully conversant with the facts of the case on the basis of the official record and duly authorised and competent to swear this present affidavit on behalf of Deputy Commissioner, West Kameng, Arunachal Pradesh. That as per direction of the Hon'ble Tribunal vide solemn order dated 11.11.2025, Ld. Tribunal directed "For this purpose,

*Jotin Lingi*  
Executive Magistrate  
West Kameng District  
Bomdila (A.P.)

notices along with copy of the Original Application and documents attached with the same may be sent to the District Magistrate, West Kameng by e-mail for getting service of the notices effected on respondents no. 6 and 8 and sending his report to this Tribunal within 15 days."

A copy of the such service is annexed herewith and marked as Annexure- "A"

*[Signature]*  
DEPONENT

VERIFICATION

I, **Shri Jotin Lingi**, the above-named deponent do hereby verify that, the contents of the above affidavit are true and correct to my knowledge based on official records, no part of it is false and nothing material has been concealed there from.

Signed and verified on this 3<sup>rd</sup> Day of December, 2025 at Bomdila.



*[Signature]*  
DEPONENT

Identified by Me

*[Signature]*  
3/12/2025

Executive Magistrate  
West Kameng District  
Bomdila (A.P.)

*[Handwritten note]*  
Identified by me  
3/12/2025  
WS/2149/2013

Solemnly Affirm & Declare  
Before me on Identification  
of Ld. Advocate

*[Signature]*  
SHYAM NARAYAN PANDEY  
NOTARY, GOVT. OF INDIA  
REGN. NO. 13824/2018

18.12.2025

.18 DEC 2025



GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER  
WEST KAMENG DISTRICT, BOMDILA

Ameyuz - A'

135

No. BDL/G&M-31/NGT/2024-25 / 204-207

Dated Bomdila, the 2<sup>nd</sup> Dec, 2025

To

Shri Rinchin Khandu Thongdok (Prop.)  
M/s Firing Traders  
Lingbhaktang Village, Rupa,  
District West Kameng,  
Arunachal Pradesh

Sub: Issue of service in compliance with the honorable National Green Tribunal, Eastern Zone Bench, Kolkata order dated 11<sup>th</sup> November 2025.

**WHEREAS**, in compliance with the honorable National Green Tribunal (NGT), Eastern Zone Bench, Kolkata order dated 11<sup>th</sup> November, 2025, with regard to the Original Application No. 182/2024/EZ, in the matter of Hawa vs State of Arunachal Pradesh & Ors pending and listed before the above honorable court on 06.01.2026.

**WHEREAS**, the notice had been served by the Office of the Deputy Commissioner, Bomdila on 23/06/2025 vide No. BDL/G&M-31/NGT/2024-25/129-130 but it appears that you have not responded to the notice before the honorable court of NGT Eastern Zone Bench, Kolkata listed on 21.07.2025.

**WHEREAS**, the honorable court of NGT Eastern Zone Bench, Kolkata has directed to affect its above dated order to be served again through this office of Deputy Commissioner, District West Kameng, Arunachal Pradesh in accordance with paragraph number 3.

**NOW THEREFORE**, in view of the above, may you take cognizance of this service and shall do the needful accordingly for the matter on 06.01.2026 in compliance with the above stated honorable court order.

**Enclosed:** A copy of NGT/EZ order dated Nov. 11, 2025.

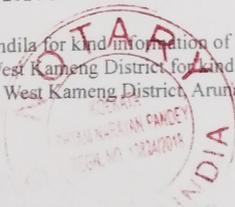
Sd/- Deputy Commissioner  
West Kameng District, Bomdila,  
Arunachal Pradesh

Memo No. BDL/G&M-31/2024-25

Dated Bomdila, the 2<sup>nd</sup> Dec., 2025

Copy to:

1. The PA to DC, Bomdila for kind information of DC please.
2. The ADC, Rupa, West Kameng District for kind information please.
3. The AMDO, Rupa, West Kameng District, Arunachal Pradesh for necessary initiatives, please.
4. Office copy



(Jotin Lingi), AMDO  
For Deputy Commissioner  
West Kameng District, Bomdila  
ASSISTANT DEPUTY COMMISSIONER  
West Kameng District  
Bomdila (A.P.)





GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER  
WEST KAMENG DISTRICT, BOMDILA

136

No. BDL/G&M-31/NGT/2024-25 / 200-203

Dated Bomdila, the 2<sup>nd</sup> Dec, 2025

To

✓  
Shri Sange Khrime Dorjee (Prop.)  
M/s Sange Stone Crusher  
Rupa, District West Kameng,  
Arunachal Pradesh

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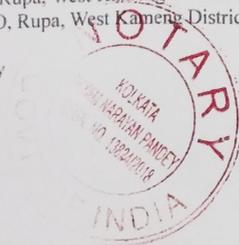
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(Jotin Lingti), AMDO  
For Deputy Commissioner  
West Kameng District, Bomdila  
Assistant Mineral Dev. Officer  
West Kameng District  
Bomdila (A.P.)